

Central Administrative Tribunal Lucknow Bench, Lucknow

OA No. 332/00078/2021

This the 25^h day of March, 2021

Hon'ble Mr. R.N. Singh, Member (J) Hon'ble Ms. Aradhana Johri, Member (A)

Suresh Kumar Gupta aged about 35 years, son of Sri Jay Prakash Gupta resident of 3/2/36, Mukeri Tola, Rakabganj, District – Faizabad now Ayodhya.

... Applicant

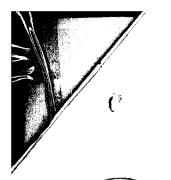
(Through: Shri Shitla Prasad Tripathi)

Versus

- Union of India through Secretary, Ministry of Railway Board, Railway Bhawan, New Delhi.
- 2. The General Manager, Northern Railway Head Quarters, Baroda House, New Delhi.
- 3. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
- 4. Senior Divisional Personnel Officer, Northern Railway, Hazratganj, Lucknow.
- 5. Divisional Railway Manager, Northern Railway, Moradabad.
- 6. Senior Divisional Personnel Officer, Northern Railway, Moradabad.
- 7. Chief Medical Superintendent, Northern Railway, Railway Hospital, Moradabad.

...Respondents

(Through: Ms. Prayagmati Gupta with Shri Amit Sharma)



ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

In the present OA, the applicant has prayed for the following reliefs:-

- "(a) Commanding and directing the opposite party no. 4 to decide the representation of the applicant dated 25.08.2020 contained as Annexure No. 9 to this application.
- (b) And also commanding and directing the opp. party no. 7 to decide the representation of the applicant dated 26.08.2020 contained as Annexure No.8 to this application.
- (c) Allow the cost of this application to the applicant.
- (d) Pass such other orders or reliefs as deemed fit and proper in the facts and circumstances of the case in the favour of applicant and against the respondents."
- 2. Learned counsel for the applicant submits that for redressal of his grievances, the applicant has preferred a representation dated 25.08.2020 (Annexure A-9).
- 3. Issue notice. Ms. Prayagmati Gupta, learned counsel for respondents, who appears on advance service, accepts notice.
- 4. At this stage, Shri Shitla Prasad Tripathi, learned counsel for applicant submits that the applicant shall be satisfied, if the OA is disposed of with a direction to the

Respondent no. 4 to consider applicant's aforesaid representation and to dispose of the same by passing a reasoned and speaking order.

- 5. To such request of the learned counsel for applicant there is no objection from the learned counsel for respondents.
- 6. In view of the aforesaid, without going into the merit, the present OA is disposed of with a direction to Respondent no. 4 to consider the applicant's aforesaid representation i.e. dated 25.08.2020 (Annexure A-9) keeping in view the relevant rules and instructions on the subject and to dispose of the same by passing an appropriate reasoned and speaking order as expeditiously as possible and in any case within ten weeks of receipt of a copy of this order.
- 6. The OA is disposed of in the aforesaid terms. No costs.

(Aradhana Johri) Member (A)

(R.N. Singh) Member (J)

dkm/anjali/daya/shilpi